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GOVERNMENT OF WEST BENGAL
LEGISLATIVE DEPARTMENT

West Bengal Act XX of 1963

THE WEST BENGAL DEVELOPMENT CORPORATION
(AMENDMENT) ACT, 1963.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the *Calcutta Gazette, Extraordinary*, of the 5th June, 1963.]

[5th June, 1963.]

An Act to amend the West Bengal Development Corporation Act, 1954.

West Ben.
Act XIV of
1955.

WHEREAS it is expedient to amend the West Bengal Development Corporation Act, 1954, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Fourteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Development Corporation (Amendment) Act, 1963.

Short title

2. The *Explanation* to clause (a) of section 17 of the West Bengal Development Corporation Act, 1954 (hereinafter referred to as the said Act), shall be omitted.

Amendment of section 17 of West Ben. Act XIV of 1955.

3. After section 17 of the said Act, the following section shall be inserted, namely:—

Insertion of new section 17A.

“Requisitioning and acquisition of land.

17A. (1) The State Government may, at the cost of the Corporation, requisition or acquire any land for purposes of the Corporation in accordance with the provisions of any law for the time being in force.

(2) When land is requisitioned in pursuance of subsection (1), possession thereof shall be made over to the Corporation and the Corporation shall be liable to pay to the State Government such recurring compensation as may be determined.

(3) When land is acquired in pursuance of subsection (1) and the cost has been paid by the Corporation, possession thereof shall be made over to the Corporation and thereupon the acquired land shall vest in the Corporation:

Provided that the Corporation shall remain liable to pay to the State Government any additional compensation which may be payable for acquisition of such land.”

Price—Indian, 12n^p.; English, 3d.